

ITEM NO.41

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21346/2022

(Arising out of impugned final judgment and order dated 14-03-2022 in WA No. 20751/2019 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

COMMITTEE OF MANAGEMENT ADARSH GRAMIN
 VIDYALAYA SONAKPUR HARTHALA & ORS.

Respondent(s)

IA No. 148180/2022 - EXEMPTION FROM FILING O.T.
 IA No. 26845/2023 - INTERVENTION APPLICATION
 IA No. 201307/2022 - INTERVENTION/IMPLEADMENT
 IA No. 138953/2023 - INTERVENTION/IMPLEADMENT
 IA No. 86081/2023 - INTERVENTION/IMPLEADMENT
 IA No. 40359/2023 - INTERVENTION/IMPLEADMENT
 IA No. 18538/2023 - INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 21347/2022 (XI)

IA No. 168539/2022 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 23664/2022 (XI)

IA No. 185475/2022 - EXEMPTION FROM FILING O.T.
 IA No. 72809/2023 - INTERVENTION/IMPLEADMENT
 IA No. 180631/2023 - INTERVENTION/IMPLEADMENT
 IA No. 180615/2023 - INTERVENTION/IMPLEADMENT)

Date : 21-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
 HON'BLE MR. JUSTICE SANDEEP MEHTA

For Parties(s)

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Ms. Shreya Mishra, Adv.
Mr. Satyajeet Kumar, AOR

Mr. Satya Mitra, AOR
Mr. Alok Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Though, letters seeking adjournment have been circulated on behalf of respondent nos. 1,3,4 and 5, considering the nature of urgency in the matters, as pointed out by the learned counsel for the parties, list the matters after two weeks.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR